

Name of goods	Manner of Disposal
1. Mixed items in small lots in the baggage of passengers which are confiscated (other than notified goods and goods covered by section 123 of the Customs Act, 1962).	These items are disposed of by Custom Houses.
2. Goods of Indian origin	Goods of Indian origin other than wild life skins are sold by auction or through retail sale. Wild life skins are disposed of, to educational institutions, museum, army etc. at token price.

Reservations of Posts in Public Undertakings

787. **SHRI MADHAVRAO SCINDIA:**
Will the Minister of **FINANCE** be pleased to state:

(a) whether it is a fact that reserved posts in certain public sector undertakings have not been filled up according to the percentage fixed for SC & ST candidates;

(b) if so, the undertakings where these posts have not been filled up; and

(c) steps proposed to be taken to fill up these in those undertakings?

THE MINISTER OF FINANCE
(**SHRI H. M. PATEL**): (a) Yes, Sir.

(b) Out of 162 Public Enterprises from whom information has been received, the enterprises listed in the Annexures have not been able to fill up during 1977 all the reserved posts for SC/STs. [Placed in Library. See No. LT-2842/78]. The information has been given separately for the various levels of posts—Group A, Group B, Group C and Group D—and also separately for SCs/STs.

(c) The question of improving the representation given to SC/ST candidates in the recruitments made at various levels in Public Enterprises, is engaging the constant attention of the Public Enterprises and administrative Ministries. The measures taken in this area include the following:

(i) Provisions have been made for relaxation in age limit, fee concession and reimbursement of TA for interview.

(ii) It has been stipulated that in the case of direct recruitments, the interviews of SC/ST candidates should be held on a day or sitting of the Selection Committee other than the day or sitting on which general candidates are to be interviewed.

(iii) Public Enterprises have been advised to give special importance to the organisation of in-service trainings for imparting training to SC/ST employees.

(iv) It has been laid down that the progress of the implementation of the reservation orders should be closely watched by officers specifically named for this purpose in the Public Enterprises and administrative Ministries.

(v) With regard to recruitments in Group A and Group B, posts, there were serious difficulties caused by non-availability of suitable candidates. To remedy the situation, the Indian Institutes of Management have also taken steps to improve the intake of SC/ST candidates to these institutes.

(vi) Pursuant to the recommendation of the Parliamentary Committee on Scheduled Castes/Scheduled Tribes, Bureau of Public Enterprises has drawn up panel of SC/ST officers in Public Enterprises in

senior level whose names could be made available to other Public Enterprises when they require the services of such personnel to assist the Selection Committees, etc.

The position regarding representation of SC/ST in the Public Enterprises is also reviewed at periodical meetings of the High Power Committee presided over by the Prime Minister, when directions are given about further measures to be taken for ensuring greater intake of such personnel in the Public Undertakings.

Absorption of Casual Workers in LIC

788. SHRI R. K. MHALGI: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 2664 on the 3rd August 1978 regarding memorandum from daily wages workers working in LIC, Pune and state:

(a) since when the whole system of engaging casual workers on daily-rated basis (Badli-appointments) and question of absorption of such workers is under consideration of L.I.C. of India;

(b) what is the total number of such Badli-workers in the Corporation;

(c) whether the L.I.C. have decided the issue in question, if yes, when and the details thereof; and

(d) if not, the reasons for the delay and when it is likely to be decided?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) The Corporation has been engaging Badli workers against leave vacancies since 1970. The question of absorption of Badli workers arises only when there are clear vacancies. Whenever there are vacancies, persons employed on Badli wages are considered for appointment.

(b) The total number of Badli workers as on 31st March 1978 was about 1590.

(c) LIC has since decided to absorb about 400 Badli workers who have put in maximum number of days of service during the last 3 years provided they had put in not less than 85 days in each of the last three years.

(d) Does not arise.

Remittances by Indians Abroad

789. SHRI BHAGAT RAM:

SHRI RAMANAND TIWARI:

Will the Minister of FINANCE be pleased to state:

(a) the total amount remitted by Indians abroad to their families in India, State-wise during the last three years; and

(b) the incentives offered to them for more remittances and investment in India?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) According to the records maintained by Reserve Bank of India, the total amount of inward remittances during the years 1975, 1976 and 1977 are as follows:

(Rs. in crore.)	
Year	Amount
1975	1054.77
1976	1320.41
1977	1061.67

These amounts represent gross non-export receipts such as airlines receipts, shipping receipts, insurance receipts, dividend receipts, tourism receipts etc., besides the four heads of receipts relevant to the term 'inward remittances' namely, (i) family maintenance; (ii) savings of non-residents; (iii) migrants transfer; and (iv) money order receipts.